

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2413
TO BE ANSWERED ON 13TH FEBRUARY, 2026**

ANNUAL MEDICAL COLLEGE ASSESSMENT REPORTS

2413. SHRI DURAI VAIKO:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the National Medical Commission (NMC) has stopped uploading the Annual Medical College Assessment Reports on its official website and if so, the details thereof;
- (b) the reasons for withholding these reports for each academic year despite multiple orders issued by the Central Information Commission (CIC) directing NMC to upload them annually;
- (c) whether the Government is aware that the erstwhile Medical Council of India (MCI) used to proactively publish such complete assessment and inspection reports in compliance with the section 4 of the Right to Information Act, 2005 and if so, the details thereof; and
- (d) the steps being taken by the Government to ensure transparency and timely publication of all medical college assessment reports so that students choosing medical colleges can make an informed choice based on the availability of adequate faculty, infrastructure and patient load?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d) As informed by the National Medical Commission (NMC), all information relating to colleges, recognition of courses, seat matrix, regulations, application process, services provided to UG/PG graduates/doctors, admissions, annual renewal of medical colleges, counselling process etc. is proactively displayed on the NMC website and informed to all stakeholders through public notices issued from time to time.

The information sought pertains to specific details relating to colleges which fall within the ambit of third-party information under the provisions of the Right to Information Act, 2005. Disclosure of such information is legally restricted, particularly where it involves personal, confidential, or commercially sensitive data and legal opinion is being sought by NMC on this aspect. The Commission is fully committed to implement its statutory obligations & adhere to the provisions of Right to Information Act and the CIC's order.
